Contempt Petition No.36/2002 in Original Application No.360/96 19.4.2002.

Learned Counsel Shri R:G. Walia holding brief of Shri G.S. Walia, for applicant is heard.

From the averments made in Contempt Petition, are satisfied that prima facie a case is being made out under Section 11 read with Section 12 of Contempt of Courts Act, for wilful dis-obedience of the order of O.A. No . 360/96: this Tribunal dated 26.9.2001 passed in Aziz Ahmed and others Vs. Union of India and others.

Issue notice to Contemner Respondent No.1, Mitlesh Jain, to show cause as to why he should not be punished for dis-obedience of the aforesaid order of this The question of issue of notice to Respondent No.2, Sanjay Singh will be considered after receipt of reply from Contemner Respondent No.1.

List the case on 21.6.2002.

( Smt:Shanta Shastry ) Member (A)

B. Outil

( Birendra Dikshit ) Vice Chairman.

H.

14. X